

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
O.A. No. 200/2026**

IN THE MATTER OF

K K Yadav & ors.

..... **APPLICANTS**

VERSUS

STATE OF HARYANA & Ors.

RESPONDENTS

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Report of the Joint committee in matter of OA No. 200/2026 titled as K K Yadav & Ors., v/s State of Haryana & Ors. in compliance of Hon'ble National Green Tribunal order dated 06.04.2026

1. Background and the Orders of Hon'ble NGT:

The matter pertaining to a grievance of the applicant filled by K K Kumar Yadav which has been registered as original application by Hon'ble National Green Tribunal. It is alleged in the grievances of the applicant that there is a wetland located in khasra no. 41 of village Naharpur kasan, tehsil Manesar, District- Gurugram and the said wetland has been dewatered and has been filled up by the Respondent No.6 Haryana State Industrial and Infrastructure Development Corporation Ltd., and a road has been constructed on the said wetland. The applicant has alleged that the impugned action of the respondent no.6 is in violation of the wetland(Conservation and Management) Rules, 2010 and Haryana Pond & Waste Water Management Act, 2018.

It was observed and directed by Hon'ble NGT in its order dated 06-04-2026(**Copy Attached as Annexure R-1**) that :-

Para 8. *In order to ascertain the correct position, we also deem it proper to form a joint committee comprising of representative of the Member Secretary, Haryana Pond and Waste Water Management Authority, Regional Officer, MoEF &CC, Chandigarh. And the Deputy Commissioner, Gurugram. The Deputy Commissioner, Gurugram will act as the nodal agency in the joint committee. The committee will visit the site, ascertain the correctness of the allegations made by the applicant, find out the exact area of the pond in question as per the available record and the encroachment, if any, done on that area and the person/entity responsible for such encroachment. The joint committee will submit the report before the tribunal within 8 weeks.*

2. Compliance of the Orders of Hon'ble National Green Tribunal:

2.1. Constitution of Joint Committee-

In compliance of directions of Hon'ble National Green Tribunal a joint committee comprising of the following members was constituted :-

- i. Dr. K Muthamizh Selvan Addl. Director/Scientist-E, Ministry of Environment, Forest and Climate Change (MoEF & CC), Chandhigarh.
- ii. Sh. Sudarshan kaushik, Law officer, Haryana Pond and Waste Water Management Authority
- iii. Sh. Darshan Yadav, HCS, Sub-Divisional Magistrate, manesar Gurugram

2.2. Site visit of the constituted Joint Committee: -

In compliance of directions of Hon'ble National Green Tribunal, the joint committee visited the site on 17-07-2026 to look into the grievances.

2.3. Finding / Observation made by the Joint committee during site inspection:

The Joint Committee was directed by Hon'ble NGT to undertake the following activities:

- i. Visit the site;
- ii. Ascertain the correctness of the allegations
- iii. Find out exact area of the pond
- iv. The encroachment if any

2.3.1. Site Visit:

- i. The site was visit on 17/07/2026 by the Dr. K Muthamizh Selvan Addl. Director/Scientist-E, Sh. Sudarshan Kaushik, Law Officer & Sh. Darshan Yadav, HCS, Sub-Divisional Magistrate, manesar Gurugram alongwith Sh. Sandeep Kumar, Assistant Environment Engineer, Gurugram South.

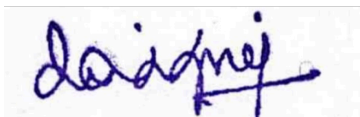
3. The findings of the Joint Committee based on the examination of the site and documents are as follows:

- i. During inspection the revenue records pertaining to the Khasra number. 41(55-10) of Naharpur kasan, Manesar, Gurugram was asked to halka patwai and in year 1968-69 to 1988-1989 the type of land was mentioned as gair mumkin johad in jamabandi. After that from 1993-94 to 2018-2019 the land type mentioned in jamabandi was only gair mumkin and according to the latest jwabandi of the year 2023-24 the land was mentioned as Gair mumkin Johad. Copy of the report prepaid by halka patwari is attached as **Annexure R-2**.
- ii. During inspection the above said land information feed on Differential Global Positioning System (DGPS) machine and the Aks Shajra of the said khasra no.41 was prepaid according

to the revenue record. Thereafter, khasra no.41 was marked and demarcation map was prepaid. Further during inspection khasra no.41 was found that the pond was completely filled and encroached and metaled road has been establish the same was show on the map prepaid by DGPS machine. Copy of Inspection report, site photographs & Demarcation Map are Attached as **Annexure R-3, R-4 & R-5.**

- iii. Further as per revenue record the total area of khasra no. 41 the land was mentioned as Pond/Johad is 55 Kanal 10 Marla (6.93 acres).

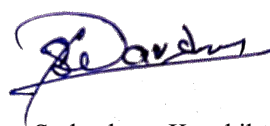
In view of the above, it is humbly prayed that the present report may be taken on record. The Joint Committee shall abide by further directions of Hon'ble NGT, in the matter.



Dr. K Muthamizh Selvan,
Scientist 'E', MOEF&CC,
Regional Office, Chandigarh



Sh. Darshan Yadav, HCS
Sub Divisional Magistrate,
Manesar, Gurugram
(For Deputy Commissioner)



Sh. Sudarshan Kaushik, law
Officer, Haryana Pond and
waste water management
Authority

Date: 18.07.2026

Item No. 5

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 200/2026

K K Yadav & Ors.

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 06.04.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary, Adv. for Applicant

ORDER

1. In this Original Application, plea of the applicant is that there is a wetland located in Khasra No. 41 of Village Naharpur Kasan, Tehsil Manesar, District Gurugram, Haryana admeasuring 6.93 acres (2.8 hectare). Learned counsel for the applicant has submitted that this water body is identified wetland as per the National Wetland Atlas prepared by MoEF&CC and the order of the Hon'ble Supreme Court in the matter of M.K. Balakrishnan Vs. Union of India & Ors. [(2017) 7 SCC 805].

2. The counsel for the applicant has also referred to the Jamabandi of 2023-2024 filed as Annexure A-1 in support of the plea that the aforesaid land is recorded as Johar in the revenue record and has relied upon the map prepared by the revenue authority on Page 34 of the paper book.

3. He has also referred to the National Wetland Atlas concerning Haryana filed as Annexure A-4 and relied upon the table on Page 43 thereof.

4. The grievance of the applicant is that the above wetland has been dewatered and has been filled up by the Respondent No. 6 and a road has been constructed on the said wetland. The applicant has alleged that the impugned action of the Respondent No. 6 is in violation of the Wetland (Conservation and Management) Rules, 2010 and will have severe impact on the ground water level of the area, that apart the wetland in question is required to be protected.

5. The OA raises substantial issue relating to compliance of environmental norms.

6. Issue notice to the respondents.

7. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

8. In order to ascertain the correct position, we also deem it proper to form a Joint Committee comprising of the representative of the Member Secretary-Haryana Pond and Waste Water Management Authority, RO-MoEF&CC, Chandigarh and the Deputy Commissioner, Gurugram. The Deputy Commissioner, Gurugram will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site, ascertain the correctness of the allegations made by the applicant, find out the exact area of the pond in question as per the available record and the encroachment, if any, done on that area and the person/entity responsible for such encroachment. The Joint Committee will submit the report before the Tribunal within 8 weeks.

9. List on 21.07.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

April 06, 2026
Original Application No. 200/2026
P

100

श्रीमान जी, आदेशों की पालना में मैजिस्ट्रेट नगरपालिका तहसील मानेसर में स्थित भूमिगत नहर
 पा (55-10) के राज्य सरकार का अवलोकन उपरान्त रिपोर्ट की जाती है कि जमाबंदी
 साल 1963-64 में खसरा नं 51 (55-10) की किल्लम गैर हो जाते हैं इसके बाद
 जमाबंदी साल 1968-69 तक खसरा नं 51 (55-10) की किल्लम गैर हो जाते हैं
 इसके बाद जमाबंदी साल 1993-94, 1998-99, 2008-09, 2013-14, 2018-19
 में खसरा नं 51 (55-10) की किल्लम केवल गैर हो जाते हैं जमाबंदी साल 2003-04
 में इस खसरा नं का कोई इन्दाज दर्ज नहीं है वा इसके बाद जमाबंदी साल 1993-94-
 तक 2018-19 तक गैर हो जाते हैं किल्लम को गैर हो लिखा गया है। जिसका कोई इन्दाज
 जमाबंदी की खला कौमीयत में दर्ज नहीं है। हाल जमाबंदी साल 2023-24 में खसरा नं
 51 (55-10) की किल्लम गैर हो जाते हैं रिपोर्ट सेवा में प्रेषित है


 15-07-26

आप के राज बांधादेश मौजेक ग्रामज उपमण्डल अधिकारी (ना०) मानिसर खसरा कार्रवाई मौजा निरीक्षण/निशानदेही अराजी खसरा न० ५। वाका मौजा नहारपुर कासन तहसील मानिसर जिला गुजरात मुताबिक प्रोग्राम मौजा पर पहुंचा। मौजा पर पखारी हल्का मम राजस्थान रिकार्ड साहेब हाजिर हैं इनके आतिरिक्त मौजा पर श्री प्रदीप कुमार DGPS मशीन स्वीयर हाजिर हैं मौजा पर उपस्थित हाजरेमान से बाबत मौजा निरीक्षण/निशानदेही वारे पुरखा निशानात/मुस्तील पत्थर वारे पूछा गया। तो हाजरेमान ने बताया कि इस गांव में चकबन्दी दौरान लगाये गये मुस्तील पत्थर मौजूद नहीं हैं। कुछ पुरखा निशानात से निशानदेही की जाती है जो कि मुठ्ठीली न० ११ का दक्षिण पश्चिम कोना पर - चारदीवारी कोना व $\frac{23}{132}$ का उत्तर पश्चिम कोना पर - चारदीवारी कोना व $\frac{17}{20}$ का दक्षिण पूर्व कोना पर - चारदीवारी कोना का बीच मानते हैं। बताया गये निशानात के DGPS मशीन स्वीयर द्वारा DGPS मशीन में जोड करवाया गया। इसको पश्चात उक्त खसरा न० का भक्का बिजरा कमप्यूटर में मुताबिक राजस्थान रिकार्ड व फील्ड बुक में दी गई लम्बाई - चौड़ाई अनुसार बनाया गया। व तीनों पुरखा निशानात से दूरी का मिलान किया गया। जो कि ठीक पाया गया। इसको बाद मौजा पर उक्त खसरा न० ५। के वारे तर्फ निशानात लगाये गये। मौजा पर उक्त खसरा न० ५। में कंकरीट रास्ता/रोड बनाये हुये हैं। जो DGPS मशीन स्वीयर द्वारा तैयार नक्शा रिपोर्ट DGPS में दर्शाया गया है। नक्शा रिपोर्ट DGPS साथ लगाये हैं। रिपोर्ट ग्रामज उपमण्डल अधिकारी (ना०) मानिसर की सेवा में पेश है।

मे. कु.
मिल. काबु-को
मानिसर



GPS Map Camera



Manesar, Haryana, India



Aklimpur Teekli Road, Naharpur Kasan,
Manesar, Haryana, 123505, India
Lat 28.380706, Long 76.929121
Friday, 17/07/2026 12:17 PM
Azimuth : 131.50°



Facing South-East

243.04 m 47 μ T



GPS Map Camera

Manesar, Haryana, India



Aklimpur Teekli Road, Naharpur Kasan,
Manesar, Haryana, 123505, India
Lat 28.380690, Long 76.929205
Friday, 17/07/2026 12:17 PM
Azimuth : 174.35°



Facing South

237.26 m

46 μ T



GPS Map Camera

Manesar, Haryana, India

Aklimpur Teekli Road, Naharpur Kasan,
Manesar, Haryana, 123505, India
Lat 28.380691, Long 76.929211
Friday, 17/07/2026 12:17 PM
Azimuth : 179.19°



Facing South

237.1 m

45 μ T



GPS Map Camera

Manesar, Haryana, India

Aklimpur Teekli Road, Naharpur Kasan,
Manesar, Haryana, 123505, India
Lat 28.380683, Long 76.929212
Friday, 17/07/2026 12:17 PM
Azimuth : 192.62°



Facing South

237.35 m

41 μ T



GPS Map Camera

Manesar, Haryana, India

 Aklimpur Teekli Road, Naharpur Kasan,
Manesar, Haryana, 123505, India
Lat 28.380684, Long 76.929200
Friday, 17/07/2026 12:17 PM
Azimuth : 228.85°



 227° SW

Facing South-West

237.13 m 42 μ T

107

15



GPS Map Camera

Manesar, Haryana, India

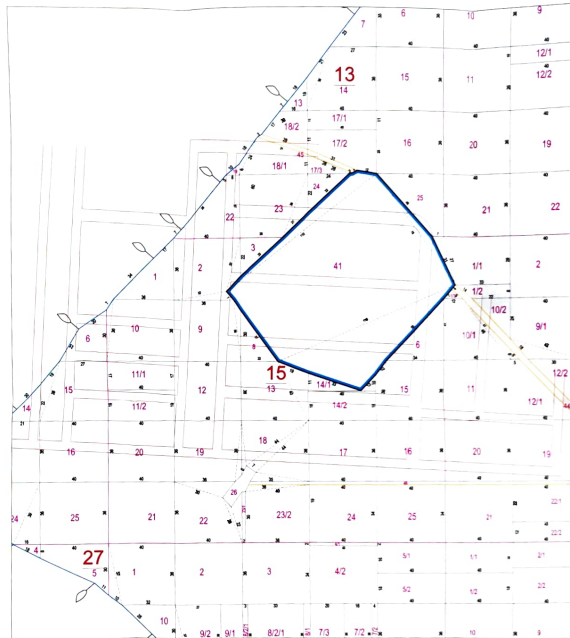
 Aklimpur Teekli Road, Naharpur Kasan,
Manesar, Haryana, 123505, India
Lat 28.380504, Long 76.929985
Friday, 17/07/2026 12:21 PM
Azimuth : 304.79°

 303° NW

Facing North-West

 238.38 m  44 μ T

PHYSICAL SURVEY & DEMARCATION MAP OF VILLAGE NAHARPUR KASAN, TEHSIL MANESAR, GURUGRAM.



Note :-

1. All dimensions are in Feet unless otherwise mentioned, where as dimensions in killa block are mentioned in Karam for the reference purpose only.
 2. The revenue unit - 1 Karam = 5'-6" = 1.676 Meters.
 3. Least count unit for revenue measurement is 1 Karam = 5'-6" = 1.676M.
 4. Do not scale the drawing if in doubt please ask.
 5. Sura dimensions are followed & matched from field book and massari.
 6. This drawing is to be read in conjunction with drawing no. Sura Map Naharpur Kasan.
- ## Demarcation Report :-
1. Demarcation for the Kharsa No 41 of Village Naharpur Kasan Tehsil Manesar, Gurugram has been done by the orders of revenue officer T.S.M/ D.G.P.S (RTK).
 2. For the demarcation of the above said musketal numbers / kharsa numbers the process has been adopted is mentioned below:-
 3. By the orders of revenue officer - our survey team reached at site with all required survey equipments T.S.M/D.G.P.S/RTK measuring tape on 04 April 2022 at 10 A.M at site Naurangpur Tehsil Manesar, Gurugram.
 4. The photo copies of Sura map, field book required for demarcation were provided by the revenue officials in the presence of villagers.
 5. At 11.00 A.M our team started the survey of the site with T.S.M/ D.G.P.S (RTK) in the presence of revenue officials. Village staff for mutually agreed reference points were fixed and shown to every one by the revenue officials as mentioned below:-
 - 5.1 RF-1: Musketal No. 11, Killa No. 24 South West Boundary Wall Corner.
 - 5.2 RF-2: Musketal No. 23, Killa No. 13/2, North West Boundary Wall Corner.
 - 5.3 RF-3: Musketal No. 17, Killa No. 21, South East Boundary Wall Corner.
 6. Three control points were fixed with D.G.P.S (RTK) to set the global references and to get accuracy and thereafter cadastral survey was carried out by picking reference points fixed by revenue officials.
 7. The "survey data" was then transferred from T.S.M/ D.G.P.S (RTK) on computers in "Auto Plotter" format (a software to prepare survey drawing) and the survey drawing was then converted in AUTO-CAD format.
 8. The Sura map received from revenue official was scanned on high resolution scanner and then digitized in AUTO-CAD format referring each side of individual kharsa (E.W.N.S) dimensions from field book (provided by the revenue official and then converted the digitized drawing in the block or one identity).
 9. Sura block was checked and verified by the revenue officials.
 10. Thereafter survey drawing was superimposed on digitized Sura block aligning with the reference points fixed by revenue officials and on google earth part of Naharpur Kasan village (area taken for image as surveyed area).
 11. The required Killa Nos. were highlighted. The corners of required kharsa nos. were marked on the drawing.
 12. Thereafter the co-ordinates of required points for the demarcation was computed on computers and transferred on D.G.P.S (RTK) for ground truthing to complete the demarcation.
 13. With the prior permission of the revenue officials ground truthing at site was done on 27 September 2022 in the presence of revenue officials and villagers.
 14. Reference from both the villages are taken and when village boundary of both the villages is checked, both the boundaries overlap each other.
 15. The demarcation at site was completed no. resistance was faced during ground truthing, demarcation and final report is submitted herewith.
 16. During consolidation measurement was done using zarbi / Tape and now measurement is done using latest technology instrument so their is possibility of difference in area between 0-15 Sqr. Hence any encroachment between 0-15 Sqr may be considered as non considerable.

Legend

Feature Type	Symbol	Feature Type	Symbol	Feature Type	Symbol
13	Killa No.	Killa Line	Symbol	Sector Road	Symbol
20	Musketal No.	Musketal Line	Symbol	Village Boundary	Symbol
21	Revenue	Revenue	Symbol	Encroachment	Symbol
22	Saradi Stone	Saradi Stone	Symbol	Encroachment	Symbol

Client -

Project - PHYSICAL SURVEY & DEMARCATION WITH TSM/DGPS

Drawing Title - Physical Survey & Demarcation Plan/ Report

Demarcation consultants:

Reikan Engineering Consultant Pvt.Ltd
Office No. 202, 1st Floor, Opp. HUDA Office
Old Delhi Road, Sector 14
Gurugram, Haryana- 122001
Phone: 0124-4010775

Signature with Seal

Surveyed By	Sanju	Drawn By	Pradeep Kumar	Scale:-	North
Comm On	19-09-2022	Final Year	2022-23	1:1	
Completed On	27-09-2022	Sheet Size	A-0		
Drawing No.					

Sheet No. 1 of 1